

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA-CAA/141/ND/2017

IN THE MATTER OF

Maximus Tracom (P) Ltd and Oviyan

Trading (P) Ltd.

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 22.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant :-

For the Respondents :

For the Intervener

ORDER

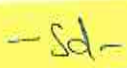
In CA No.141/ND/C-III/2017, as per the representation made by the Ld. Counsel for the applicant, the matter is taken up today as the same was not listed in the Cause List. It is represented by the Ld. Counsel for the Applicant that an affidavit vide diary No.444 dated 17.1.2018 has been filed in relation the clarifications sought by this Tribunal by virtue of Order dated 11.1.2018.

Perusal of the record of this Tribunal shows that the same is not available on record.

The Bench Officer is directed to check for the said filing vide diary No.444 dated 17.1.2018 as represented to have been filed by the Applicant with the Registry and up-date the record of this Tribunal.

List on 29.1.2018.

Surjit  
22.1.2018

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)